

Item No.7

M.A.No.985/2006

M.A.No.986/2006

O.A. No.1928/2003

25.7.2006

Present : Shri V.P.S. Tyagi, learned counsel for applicant.

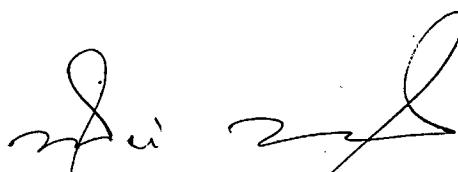
Shri Ashish Nischal, learned proxy counsel for Shri Rajinder Nischal, learned counsel for respondents.

**M.A.No.985/2006 and MA 986/2006**

Shri Ashish Nischal, learned proxy counsel for respondents' counsel files compliance affidavit in terms of order issued by this Tribunal on 1.6.2006, as reiterated on 13.7.2006, stating that a cheque of Rs.20,262/- dated 21.7.2006 has been issued in favour of applicant on account of wages for a period from 4.2.1996 to 11.6.1997 and arrears in relation to the said period.

Shri V.P.S. Tyagi, learned counsel for applicant states that he is satisfied with the action taken and the compliance of the order dated 19.11.2003 has been made.

In view of the above, MA 986/2006 seeking condonation of delay and MA 985/2006 seeking execution of the order have become infructuous. They are accordingly closed.

  
(MUKESH KUMAR GUPTA)  
MEMBER (J)

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